

SHRI V. K. DHAGE: Am I to understand that the value that was paid to the Maharaja was without an assessment?

SHRI K. C. REDDY: There was an assessment.

SHRI V. K. DHAGE: What was that assessment?

SHRI K. C. REDDY: It was on the basis of an assessment that this Rs. 30 lakhs was paid towards his half share.

EMIGRATION OF LABOUR TO MALAYA

*339. SHRI GOVINDA REDDY: Will the PRIME MINISTER be pleased to state:

(a) the number of Indian labourers that emigrated to Malaya during the year 1952 and in January, 1953;

(b) the terms and conditions, if any, under which they have been permitted to emigrate; and

(c) whether any guarantee or assurance has been given by the Government of Malaya to the Government of India in the case of Indian labourers regarding:—

(i) fair wages to be paid to them;

(ii) their tenure of service;

(iii) their protection against discriminatory treatment and expulsion; and

(iv) the grant of citizenship rights to them?

PARLIAMENTARY SECRETARY TO THE PRIME MINISTER (SHRIMATI LAKSHMI MENON): (a) to (c). It is presumed that by the term "labourers" the hon. Member means "unskilled workers". In accordance with Section 30A of the Indian Emigration Act no fresh unskilled worker was allowed to go to Malaya under contract for hire during the period in question. But about 325 Indian unskilled workers were permitted to go to Malaya during the period, under special orders of exemption from the ban imposed under

Section 30(A) of the Indian Emigration Act on the departure of unskilled workers to Malaya, as the object of their journey was to resume duty in their former appointments in Malaya after a period of absence in India or for joining their relatives on whom they are dependent in Malaya.

SHRI GOVINDA REDDY: With regard to those who were permitted to go, were any steps taken by Government to see that at least their security of tenure, grant of citizenship rights, protection against discriminatory treatment were provided for?

SHRIMATI LAKSHMI MENON: They were those who were already in Malaya and I do not know the law which enables Government to guarantee these things.

SHRI GOVINDA REDDY: Am I to presume that they were workers going for work there on jobs which were given to them?

SHRIMATI LAKSHMI MENON: The law already puts a ban on the emigration of unskilled labourers.

SHRI GOVINDA REDDY: My point is this: with regard to the 325 unskilled labourers who were permitted to go there, were they permitted under a visa? Were they residents of Malaya coming here into India under a visa and did they get back to Malaya under a visa?

SHRIMATI LAKSHMI MENON: Yes, Sir; I have already pointed out that they were labourers who were in India and who wanted to go back to rejoin service or rejoin their relatives who were already employed there.

FILMS SHOWING JAPANESE METHOD OF CULTIVATION OF PADDY

*340 SHRI GOVINDA REDDY: Will the Minister for INFORMATION AND BROADCASTING be pleased to state:

(a) whether any films showing the Japanese method of cultivation of paddy have been prepared; and